

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 102  
IB-2340(ND)/2019  
IA/3594/2024

**IN THE MATTER OF:**  
**M/s. Pooja Finelease Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Auto Needs (India) Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 22.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Financial Creditor :**  
**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/3594/2024**

This is an application filed under Section 60 (5) of the IBC, 2016, read with Rule 11, 49 (2) of the NCLT, 2016 for recalling the order dated 14.05.2024.

Ld. Counsel on behalf of the Applicant sought time to seek instructions and therefore sought adjournment. In view of this, list the matter on **21.08.2024.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**